

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Disposed matter

For appropriate orders on M.A. 408/2001 -
Copy not served.

12
9.5.01

Bereh

~~Copy of M.A.~~

Disposed matter

Copy of M.A. 408/2001
not served.

12
19.6.01

Bereh

Disposed matter

For consideration of
M.A. 408/2001 - copy not
served.

2. M.A. 595/2001 for
appropriate orders -
Copy served.

12
27/7/01

Bereh

Free copies of order
dt. 4.7.01 issued to
counsel for both sides.

12
5/7/01

S.O. (J)

MA. 435/2000

Order Dated 20.06.01

Learned Counsel of both sides
have abstained from court work.
Copy of M.A. be served within
two weeks. Adjourned to
04.07.01. for consideration of
M.A. 408/01

J. J. M.
Vice-Chiefman
20/6

Order dated 4.7.2001

Member (J).

Heard Shri B. Das, Jr. A.S.C. and
Shri K. Swain, Jr. Counsel for the petitioner
on M.A. Nos. 408 and 595/2001, filed
by the respondents in this disposed
of matters. Shri Das submits that
M.A. 408/2001 has become infructuous,
and therefore, the same is disposed
of for having become infructuous.
As regards M.A. 595/01, through this
M.A. the C.P.M.G. has intimated that
he has no power to relax the
educational qualification. Shri Swain
submits that he has filed another
O.A. 228/01 refuting the stand taken by
the C.P.M.G. with regard to relaxation.
In view of this, there is no need to
pass any order on M.A. 595/01 which
is disposed of accordingly. Copy of order
to both sides.

J. J. M.
Vice-Chiefman

Member (J)